

Court-II
In the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)

Appeal No. 3 of 2016 & IA Nos. 3 of 2016 and 4 of 2016 and Appeal No. 4 of 2016 & IA Nos. 5 of 2016 and 6 of 2016

Dated : 27th May, 2016

**Present: HON'BLE MR. JUSTICE SURENDRA KUMAR, JUDICIAL MEMBER
HON'BLE MR. T MUNIKRISHNAIAH, TECHNICAL MEMBER**

In the Matter of:

A.No. 3 of 2016 & IA Nos. 3/2016 and 4/2016

M/s Monnet Ispat & Energy Ltd. ... Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory Commission & Anr. ..Respondent(s)

Counsel for the Appellant(s) : Mr. Karan Arora
Counsel for the Respondent(s) : Ms. Suparna Srivastava for R.2

A.No. 4 of 2016 & IA Nos. 5/2016 and 6/2016

LM/s Rameshwaram Steel & Power Pvt. Ltd. ... Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory Commission & Anr. ..Respondent(s)

Counsel for the Appellant(s) : Mr. Karan Arora
Counsel for the Respondent(s) : Ms. Suparna Srivastava for R.2

O R D E R

In Appeal Nos. 3 of 2016 and 4 of 2016, the learned counsel for the appellant has already moved an adjournment application on the ground that Mr.Sanjay Sen, learned Sr. Advocate is not available for arguments today. Post these appeals for arguments on **17th August, 2016**. It is made clear that if the operation of the Impugned Order is not stayed by this Appellate Tribunal in these appeals, the same shall be given effect by the concerned authority or concerned Commission without taking note of the fact that these appeals are pending for hearing.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/kt